

**CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH**

**OA/310/00254/2015**

**Dated Wednesday the 24<sup>th</sup> day of February Two Thousand Sixteen**

**P R E S E N T**

**Hon'ble Mr.R.Ramanujam, Member(A)**

M.Pushpalatha  
D/o Gangaiya,  
Door No.4-44/1,  
Balaji Nagar, Greampet,  
Chittoor, Andhra Pradesh 517 002. .. Applicant

By Advocate **M/s.T.S.Sivasubramanian**

Vs.

1. The Union of India, rep. by its  
Secretary,  
M/o Labour & Employment,  
New Delhi.
2. The Central Porvident Fund Commissioner,  
Employees Porvident Fund Organization,  
Bavishya Nidi Bhavan,  
14, Bhikaji Gama Place,  
New Delhi 110 066.
3. The Additional Central Provident Fund Commissioner,  
Tamil Nadu – Zonal Office, Chennai-14.
4. The Regional Commissioner,  
Employees Provident Fund Organization,  
Royapettah, Chennai-14. .. Respondents

By Advocate **Mr.V.Vijay Shankar**

**ORDER**  
**(Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))**

The applicant has filed this OA under section 19 of the Administrative Tribunals Act 1985 seeking the following relief:-

**"to direct the respondents to appoint the applicant to the post of 'Social Security Assistant' in the Employees Provident Fund Organization."**

2. The applicant's case is that with reference to the General Notification for Direct Recruitment for the post of Social Security Assistant the applicant applied for the said post under the SC Category. She attended the prescribed qualifying tests and she was declared selected by selection notification dated 8.1.2014. However, she was not served with the order of appointment even after a lapse of one year, whereas the same had been sent to other categories of applicants. She wrote to the respondents on 25.4.2014 and sent reminders thereafter which, however, evoked no response. Hence this OA.
3. When the matter is taken up for hearing today, learned counsel for the respondents produces a copy of Office Memorandum dated 13.01.2016 of the 4<sup>th</sup> respondent appointing the applicant in the post of Social Security Assistant and submits that in view of the relief already granted, the OA may be closed.
4. Neither the applicant nor the counsel for the applicant is present.

5. Office Memorandum dated 13.1.2016 of the 4<sup>th</sup> respondent is taken on record. As the relief sought in the OA has already been granted, I deem it appropriate to close the OA.

6. The OA is accordingly closed. No order as to costs.